



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 161/2024/EZ**

In The Matter of:-

Jagriti Bhattacharyya

..... Applicant

- Versus-

State of West Bengal & Ors.

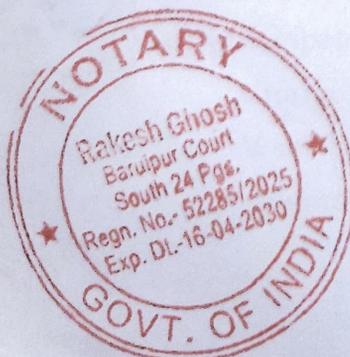
...Respondent(s)

**AFFIDAVIT ON BEHALF OF RESPONDENT NUMBER 10, THE
INSPECTOR-IN-CHARGE, DUM DUM POLICE STATION AND ON BEHALF
OF RESPONDENT NUMBER 09, THE COMMISSIONER OF POLICE,
BARRACKPORE POLICE COMMISSIONERATE.**

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P. Ghosh



Filed by:
Sibojyoti Chakrabarti
Mr. SIBOJYOTI CHAKRABARTI,
Advocate,
State of West Bengal
(M): 9007035534
Email: subho.advocate@gmail.com

25 MAR 2026

BEFORE THE NOTARY AT
BARRACKPORE CIVIL & CRIMINAL COURT

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91-42/26

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OF RESPONDENT NUMBER 09, THE COMMISSIONER OF POLICE,
BARRACKPORE POLICE COMMISSIONERATE.**

I, **Sri Monojit Dhara** S/o **Late Sankar Dhara** aged about **40** years, by faith-
Hindu, by occupation- Government Service, now posted as **Inspector of
Police**, having office at **Dum Dum PS, BKPC**, West Bengal, do hereby
solemnly affirm and declare as follows: -

1. That I am presently posted as the **Inspector of Police**, having office at
Dum Dum PS, BKPC, West Bengal, and I have made myself
acquainted with the facts and circumstances of this case and
competent to affirm this affidavit for and on behalf of the Inspector-in-
Charge Dum Dum Police Station, Barrackpore Police Commissionerate,
West Bengal, being the respondent number **10** herein, in the instant
original application.



25 MAR 2026

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2. That this Affidavit is filed in compliance and obedience to the Solemn Order dated 25.02.2026, passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.
3. That at the commencement it is stated that as per the provisions of the West Bengal Ground Water Resources (Management, Control & Regulation) Act, 2005 the provisions of the said Act is primarily controlled and managed by the State Water Investigation Directorate, Water Investigation and Development department, Government of West Bengal.
4. The instant original application relates closely to the provisions of the above referred Act and provisions thereto.
5. That it is also submitted that in this regard an Inspection was conducted by the Dum Dum Police Station on 24.03.2026 and report is humbly filed for kind consideration.

Photocopy of the Inspection Report submitted by the Dum Dum Police station is annexed herewith and marked with the letter 'A'.

6. That it is respectfully prayed before the Hon'ble Tribunal may be pleased to pass such further Order/Orders as is deemed fit for the ends of justice.

7. That the statements made in paragraph 1 is true to my knowledge and paragraphs 2 to 5, are based on information derived from the record and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

25 MAR 2026

Identified by me

Siboyati Chakrabarti
Advocate 24.03.2026

State of West Bengal

Mongjit Chhara
Deponent

Inspector-in-Charge
DUM DUM POLICE STATION
BKP Commissionarate, Kolkata-28

Solemnly declared and affirmed
before me on identification of
Advocate under the Notary Act.

R. Ghosh
RAKESH GHOSH
NOTARY

Govt. of India, Regn. No. 52285/25
Baruipur Civil & Criminal Court
Kolkata-700141



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Verification

I, the deponent within named do hereby solemnly affirm and verify that the contents of the statements made in the above paragraphs of the affidavit are true and correct to the best of my knowledge and belief. No part of the same is false and nothing material has been concealed therefrom.

Verified at Kolkata, on this the 24th day of March, 2026.

R. Ghosh

Mangjit Ghana

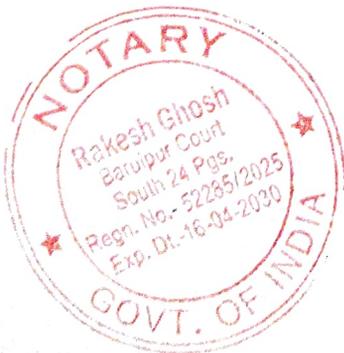
Deponent

Identified by me

Sibojyati Chakrobarti

Advocate 24.03.2026
State of West Bengal

Inspector-in-Charge
DUM DUM POLICE STATION
BKP Commissionerate, Kolkata-28



25 MAR 2026



**Before the National Green Tribunal
Eastern Zone Bench, Kolkata
Original Application No- 161/2024/EZ**

**In The Matter of
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.....Applicant

-Versus-

State of West Bengal & Ors.

.....Respondents (s)

**To
The Ld. Government Pleader,
National Green Tribunal
Eastern Zone Bench, Kolkata**

Respected Sir,

With respect to the contents referenced above, I, the Officer-in-Charge of Dum Dum Police Station, being Respondent No. 10 and on behalf of Respondent No. 9, the Commissioner of Police, Barrackpore Police Commissionerate, in the instant petition, respectfully submit that I have thoroughly reviewed the claims and arguments presented by the petitioner. I have fully understood the essence and intent of the contentions set forth in this petition. I personally conducted an enquiry into the matter by examining the documents on record at Dum Dum Police Station and by visiting the site, namely the residential apartment complex called Emami City, located within the jurisdiction of Dum Dum Police Station.

During the enquiry, it was found that the residential project comprises 1,233 flats, housing more than six thousand people. The enquiry revealed that there are five groundwater abstraction structures, of which one was non-operational. Of the four operational structures, two had permits issued in the name of Oriental Sales Agency, the original developer of the project, which were

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name of Oriental Sales Agency, the original developer of the project, which were later transferred to the Emami City Association of Apartment Owners. The other two groundwater abstraction structures did not have any permits and have already been sealed by the office of the concerned authority of the Water Resources Investigation and Development Department, Barasat, West Bengal.

Due to the scarcity of water faced by the residents of the said project, they applied to the Office of the Geologist, Geological Sub Division - III/D, North 24 Parganas. Consequently, the Emami City Association of Apartment Owners received the necessary instructions from the Geologist, Geological Sub Division - III/D, North 24 Parganas.

Additionally, the police officers of Dum Dum Police Station assigned to daily mobile and patrolling duties were instructed to maintain a vigilant watch over the area to ensure that no breach of peace or tranquility occurs.

Under the facts and circumstances outlined above, it is respectfully submitted that the alleged claims of inaction by the police authority are inconsistent and a distortion of the truth. Therefore, I deny and dispute all allegations made against the police authority in the present petition.

This is for the kind perusal of Your Honor, and we will comply with all the instructions Your Honor may issue.

Yours faithfully

Monojit Dhara

(Monojit Dhara)

Inspector of Police

O.C, Dum Dum Police Station

Barrackpore Police Commissionerate

Date-

29.03.26
Inspector-in-Charge
DUM DUM POLICE STATION
BKP Commissionerate, Kolkata-28

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**AFFIDAVIT ON BEHALF OF
RESPONDENT NUMBER 09, THE
INSPECTOR-IN-CHARGE, DUM
DUM POLICE STATION & C.P. Bkpi.**

Filed by:

Mr. SIBOJYOTI CHAKRABARTI,
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